

participate in any demonstration, strike, morchas, gheroes, dharnas, etc. except those activities which are permitted under the code of conduct prescribed for trade unions.

(d) In case these office bearer managers resort to any activity which is prohibited under Trade Union Act, 1926, or the Code of Conduct, they will be subjected to disciplinary action as per the Service Rules of Super Bazar.

Autonomous Hill Councils

6022. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chief Executive Members (CEM) of Autonomous Hill Councils as provided in the Sixth Schedule of the Constitution are listed in the Warrant of precedence;

(b) if not, the reason therefor;

(c) whether it is true that different States like Tripura, Bihar, West Bengal etc. have conferred the status of Deputy Chief Minister, Cabinet Minister etc. to the head of Autonomous Council without maintaining uniformity;

(d) if so, the details thereof; and

(e) the steps the Government propose to bring uniformity in the Autonomous Councils?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) (a) and (b) The Chief Executive Members of the Autonomous Hill Councils are not included in the Central Warrant of Precedence issued by the President's Secretariat. It is for the respective State Governments to assign appropriate ranks to them through the subsidiary Warrant of Precedence in respect of ceremonial functions held in the States.

(c) and (d) Such information is not maintained at the Central level.

(e) It is for the respective State Governments to accord appropriate status to the Heads of Autonomous Councils.

Infrastructure Facilities

6023. SHRI T. GOVINDAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Union Government have received request from Kerala Government for issuing a direction to effect infrastructural facilities in Industrial Training Institutes in two years in respect of new trades in ITIs in phased manner, otherwise the rigid

stand taken by the Department that ITIs at the very beginning shall be provided with full infrastructure will be difficult for the institutions at the very beginning;

(b) if so, the reaction of Government thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) No such proposal has been received from the Kerala Government.

For laying down of training policies, norms and standards, DGE&T in Ministry of Labour is advised by the National Council of Vocational Training (NCVT), a tripartite body having representatives from Central/State Governments, employers and worker organisations. As per the norms laid down by NCVT, the prescribed training infrastructure should be made available by the institutes before starting of training courses and for the purpose of securing affiliation. This is being insisted upon so that the quality of training and the credibility of NCVT Certification with user industries is not diluted.

Reselling of Plots

6024. DR. SAROJA V. : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government are aware that Durga Builders, 9, Scindia House is indulging in re-selling of plots of those plot holders to whom plots have already been sold some time back in Ram Park Extension, Loni with the force or nexus of some miscreants/anti-social elements of the area;

(b) if so, the details thereof;

(c) whether any cheating and forging case has been lodged against the builders with Delhi Police and nearest/adjacent Police Station of U.P. Police; and

(d) if so, the action taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) According to available information, 13 complaints against M/s. Durga Builders were received by the Delhi Police. 12 of these complaints related to alleged delay in allotment, non-refund of deposits, misappropriation of funds and realising of development charges at exorbitant rates. There was also one complaint of cheating. A case under section 420/406 IPC was registered in this connection. However, during the course of investigation, the allegations could not be substantiated.